

GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT

ORDERS BY THE GOVERNOR

NOTIFICATION

Dated, Shillong the 26th September, 2019.

No. LJ(A) 237/80/305 – In exercise of the powers conferred under Section 165 (1) of the Motor Vehicles Act, 1988 the Governor of Meghalaya is pleased to constitute the Motor Accident Claim Tribunal and further to appoint the Additional District & Sessions Judge, Ri-bhoi District as a Member of the Tribunal with effect from the date of taking over charge and until further orders.

Sd/-

Commissioner & Secretary to the Govt. of Meghalaya,
Law Department.

Memo. No. LJ(A) 237/80/305 -A

Dated, Shillong the 26th September, 2019.

Copy to :-

1. P.S. to Minister, Law for information of Hon'ble Minister.
2. The Advocate General, Meghalaya.
3. The Additional Advocate Generals, Meghalaya.
4. The Registrar General, High Court of Meghalaya, Shillong with reference to her notification Memo. No. HCM/II/184/2015-Estt./204-A dt. 09.08.2019.
5. The Accountant General (A&E), Meghalaya, Shillong.
6. The District & Sessions Judge, Ribhoi District, Nongpoh.
7. The Additional District & Sessions Judge, Ribhoi District, Nongpoh.
8. The Deputy Commissioner, Ribhoi District, Nongpoh.
9. The Superintendent of Police, Ribhoi District, Nongpoh.
10. The Director of Printing & Stationery, Shillong for favour of publication of the notification in the Meghalaya Gazette.
11. President, Shillong Bar Association, Shillong.
12. The Treasury Officer, Ribhoi District, Nongpoh.
13. Personnel (A) Department.
14. Law (B) Department.
15. Personal file of the officer.
16. DEO, Law Department, Shillong for uploading the notification in the Law Department website.
17. Guard file.

By Order etc.,

Saman

Deputy Secretary to the Govt. of Meghalaya,
Law Department.

rp/-